

IN THE HIGH COURT OF KARNATAKA AT BENGALURU
ON THE DAY OF Tuesday THE 21st Day Of January 2025
COURT HALL NO.9 SITTING AT DHARWAD BENCH
at 10:30AM
BEFORE

THE HON'BLE JUSTICE HANCHATE SANJEEVKUMAR

(To get Daily Causelist through telegram, join High Court telegram channel by
clicking: <https://t.me/karnatakahighcourt>)

THROUGH VIDEO CONFERENCING

Sl.No. Case No. Pet/Appl/Comp & Adv Resp & Adv

MATTERS PERTAINS TO PRINCIPAL BENCH BENGALURU

ORDERS

1	RFA 2/2015 (ADMITTED ON 9/7/18) REG: NON FURNISHING OF BANK GUARANTEE BY THE COUNSEL FOR RESPONDENT V/O DTD 03/09/2019 FOR CONSIDERATION OF IA NO.01/2024 FILED FOR TRANSFER OF DEPOSITED AMOUNT (IA NO.1/2024 IS PENDING BEFORE REGISTRY (JUDICIAL) FOR ORDERS FOR WANT OF BANK GUARANTEE) (AG+FC+DECREE COPY K/B)	(MON,)	PET: M/S. P.L.RHISHIK CONSTRUCTIONS (P) LTD, PRASHANTH P N (NOC)	RES: M/S. ARAVIND FABRICATOR B N SRIDHARAN
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HEARING - INTERLOCUTORY APPLN

COURT HALL NO :26

2 RFA 285/2024 (EJE,) PET: SRI M RAMESH RES: SRI R RAVIKUMAR
REG: IA 1/2025 NAIK BHASKAR K
FOR WITHDRAWAL
OF ALL PENDING
IA'S FILED BY
TEH ADV FOR
APPELLANT
2) IA 2/2024 FOR
RECALLING THE
ORDER DTD
10/07/2024 &
09/08/2024
3) NON
COMPLIANCE OF
OFFICE
OBJECTIONS
RAISED ON IA
3/24 FOR
DIRECTION I.E.,
VK OF S VASANTH
MADHAV IS NOT
FORTHCOMING IN
THIS APPEAL
4) NON FILING OF
ACK FOR HAVING
PAID THE COST OF
RS. 5,00,000/-
BY COUNSEL FOR
APPELLANT V/O/D
10/07/2024
(V/O/D 9/12/24
APPELLANT WHO
HAS FILED
AFFIDAVIT TO BE
PRESENT BEFORE
COURT)
(FC K/B)
(DATE)

---END---